

Form A

[See Rule 15 (3)]

Application for Allotment of Quarters

(Under Section 10 of the U. P. Industrial Housing Act, 1955)

Note.-This Application Form must be filled in duplicate and accompanied by two passport-size photographs of the applicant duly attested by the Manager/Labour Welfare Officer of the factory to which the worker belongs. Incomplete Forms will be liable to rejection.

1. Name of the Colony for which application is made.....	Photo: (Passport size)
2. Particulars of the house..... (a) First preference	
(b) Second preference	
3. Applicant's	The photo must be securely affixed by the applicant
(a) Full name (in block letters).....	
(b) Father's name.....	
(c) Present address – House	
No.....	
Mohalla	
Post Office.....	
District.....	
(d) Permanent address - Village/House No. and Mohalla.....	
Post Office.....Tahsil.....	
District.....	
4. Occupation of the applicant (with details).....	
(a) Name of the factory/mill where working.....	
(b) Ticket No	
(c) Section.....	
(d) Shift.....	
(e) Period of service.....	
(f) "Whether permanent, substitute or temporary.....	
(The category of worker should be written by the forwarding officer)	
5. Pay (including dearness allowance and other allowances).....	
6. Employer's full name and address.....	
7. Date of commencement of employment under the present employer.....	
8. Agreement:	
(1) I hereby agree that in case the quarter is allotted to me, Government/Housing Commissioner may get the payable rent and other dues, deducted from my salary or wages, as the case may be, through my employer every month.	
(2) I further agree and undertake that arrears of rent accrued against me shall also be recoverable from my successor(s), nominee(s), heir(s) or assignee(s).	

	(3) I further agree that I shall inform the Housing Commissioner, as soon as I cease to be a worker under the Factories Act, 1948.
	(4) I also agree that the occupation of the house shall at all times be subject to terms and conditions relating to the occupation of such house, as may be prescribed or as may be intimated, from time to time, by the Housing Commissioner, U. P.
9. Declaration:	
	I solemnly affirm that I have no house allotted to me in any of the Industrial Labour Colonies.
	I hereby declare that the above statement is correct and if any part of the above statement is found incorrect. I shall be liable to vacate the house immediately and to pay the compensation as ordered by the Housing Commissioner.
	<i>Dated.....</i>
	<i>Signature of the applicant.</i>
10. Certificate of the Employer :	
	Certified that the applicant whose photograph attested by me is affixed above, is a "worker" as defined in Section 2 of the Factories Act, 1948 and the statement given by him above is, to the best of my knowledge and belief, correct. I shall realize the outstanding dues of rent, if any, from the wages of the worker as per Section 20 of the U. P. Industrial Housing Act, 1955, on hearing from the Housing Commissioner, U. P.
	<i>Signature of Manager/Labour Welfare Officer</i>

Note.-The seal of forwarding Officer must be given below his signature.